

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.234  
CP 62 of 2018

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Rajesh Madhusudan Rajyagury & Ors  
V/s  
Darshan Anilbhai Dahani & Ors

.....Applicant

.....Respondent

**Order delivered on: 18/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Mohit Gupta, Adv.  
For the Respondent : Mr. Hitesh Buch, PCS for R- 2,3, 5 to 8 & 10  
Mr. Ishan Shah, Adv. 1, 14, 16, 24, 31

**ORDER**

Ld. Counsel for the applicant is directed to file affidavit regarding financial current status and minutes of last AGM of the company.

List for further consideration on 20.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**